

M/s. Ananyam Rath  
A.C. Rath  
B.M. Rath

(C)  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. P.N. Mohapatra

O.A./T.A./R.A.No. 691 1994

Soricharon Mohanty Applicant (s)

Versus

Union of Indira Congress Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
2	1.12.94	<p>REGISTER</p> <p>Shri P.N.Mohapatra to take notice of the petition and file his memo of appearance in the office to-day itself. He shall be served with a copy of the petition. Call on 7.12.1994 for admission.</p> <p>VICE-CHAIRMAN</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>J.O. of 15/12/94 is filed.</p> <p>30/11/94</p>
3	7.12.94	<p>The remedy is provided under the C.C.S. Rules that an appeal lies against the order of suspension as well (Vide Rule-23). As the petitioner's counsel submits that an appeal has been filed before the Chief General Manager, we direct the applicant to approach this Tribunal after the appeal is disposed of.</p> <p>The application is disposed of accordingly. No costs.</p> <p>VICE-CHAIRMAN</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>In this application of 19, the applicant has challenged the order of suspension.</p> <p>30/11/94</p> <p>May be placed before the Registrar for Registrars.</p> <p>30.11.94</p> <p>Registrar</p>